

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.112/MP/2026

Subject : Petition under Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant articles of the Power Purchase Agreement dated 3.5.2021 executed between the Petitioner herein with Solar Energy Corporation of India Limited, invoking the Regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present Petition in relation to its 160 MW blended Wind Power Project in the State of Karnataka and pass consequential order(s).

Petitioner : Vena Energy Vidyuth Private Limited (VEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, VEPL
Shri Rishabh Saxena, Advocate, VEPL
Ms. Kamya Sharma, Advocate, VEPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder to the reply filed by Respondent No.1/SECI only yesterday. The learned counsel further submitted that Respondent No.2/MPPMCL has also not filed any reply and hence, a final opportunity be granted to MPPMCL to file its reply, if any, failing which its right to file a reply may be closed. The learned counsel also requested that the hearing of the case be expedited.

2. Considering the above, the Commission deemed it appropriate to permit another opportunity to Respondent No.2/MPPMCL to file its reply, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **20.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

